



2026:AHC:40186

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4356 of 2026

Kanchan Agrahari

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jagat Pal Singh, Narendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Ref:- Civil Misc. Correction Application No.2 of 2026

1. It is stated in the present correction application that though the writ petition has been filed with the prayer to direct the respondent No.2/Tehsildar, Tehsil Phulpur District Azamgarh to decide the Case No.11650 of 2025 (Computerized Case No.T20251060311650) (Kanchan Agrahari Vs. Narendra Kumar and others) filed under Section 34 of U.P. Revenue Code, 2006 but due to typographical mistake, the order has been passed under Section 24 of U.P. Revenue Code, 2006.
2. Heard learned counsel for the applicant/petitioner, learned Standing Counsel and perused the record.
3. From perusal of the record, it is clear that writ petition was filed with the prayer to direct the respondent No.2/Tehsildar, Tehsil Phulpur District Azamgarh to decide the Case No.11650 of 2025 (Computerized Case No.T20251060311650) (Kanchan Agrahari Vs. Narendra Kumar and others) filed under Section 34 of U.P. Revenue Code, 2006 expeditiously.
4. In this view of the matter, the application is allowed
5. In the four line of aforesaid order, "Section 24" is deleted and the same shall be read as "Section 34".
6. In the interest of justice, paragraph Nos.4, 5 & 6 is modified to the following extent:-

4. Learned counsel for the petitioner would submit that an application filed under sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, is pending since long. At this stage it would be apt and appropriate to note sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, which mandates that upon such an application being filed, the authority concerned would be required to dispose of the same within time bound period strictly in accordance with law. Sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016,

"(7). The Tahsildar shall make an endeavor to decide the undisputed case of mutation within the period of 45 days from the date of the registration of the case and the disputed case of mutation within the period of 90 days and if the proceeding is not concluded within such period the reason for the same shall be recorded.

5. In the teeth of the said provision and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the respondent No.2/Tehsildar, Tehsil Phulpur District Azamgarh to take up the said application and dispose of the same on its own merits strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy of this order but without granting unnecessary adjournment unless there is no legal impediment.

6. With the aforesaid observations, the writ petition is disposed of.

7. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

(Prakash Padia,J.)

February 23, 2026

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